

IN THE COURT OF NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA:

ORIGINAL APPLICATION NO.209 OF 2025/E.Z

PANCHANAN DEHURIAPPLICANT

-VERSUS-

STATE OF ODISHA & ORS.RESPONDENTS

I N D E X

<u>Sl.No.</u>	<u>Description of Documents</u>	<u>Pages</u>
1.	Affidavit filed on behalf of Respondent Nos. 3 & 5 pursuant to Order dated 26.02.2026.	01-06
2.	<u>ANNEXURE-A/5</u> Copy of the sitting criteria as laid down by the Government vide order dated 12.08.2010.	07-08
3.	<u>ANNEXURE-B/5</u> Copy of the certificate/NOC dated 20.01.2026.	09-11
4.	<u>ANNEXURE-C/5</u> Copy of the letter dated 05.05.2025.	12
5.	<u>ANNEXURE-D/5</u> Copy of letter dated 15.05.2025.	13-19
6.	<u>ANNEXURE-E/5</u> Copy of CTE granted by Odisha State Pollution Control Board dated 22.01.2026	20-22

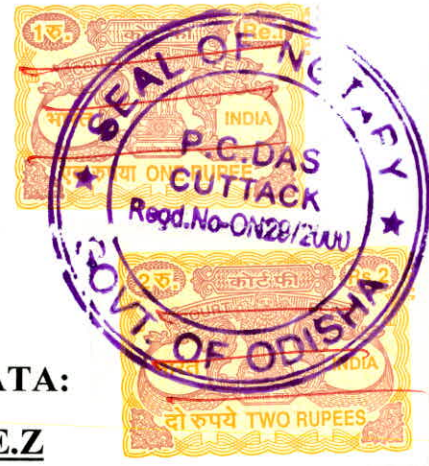
Cuttack

Date: 27.04.2026

Addl. Government Advocate

Sanjay Rath
EN No. 0-1103/2007
Mob No. 9861022612
mail id. advr.sanjayrath@gmail.com

IN THE COURT OF NATIONAL GREEN
TRIBUNAL EASTERN ZONE BENCH, KOLKATA:
ORIGINAL APPLICATION NO.209 OF 2025/E.Z



PANCHANAN DEHURIAPPLICANT
-VERSUS-
STATE OF ODISHA & ORS.RESPONDENTS

AFFIDAVIT FILED ON BEHALF OF
RESPONDENT NOS. 3 & 5 PURSUANT TO
ORDER DATED 26.02.2026.

I, Sri Dharma Ranjan Panda, aged about 46 years,
S/o- Sri Pursuram Panda, at present working as
Tahasildar, Tigiria, Cuttack, At/Po/Dist:-Cuttack,
do hereby solemnly affirm and state as follows:

1. That, I have been duly authorised by the Collector-cum-District Magistrate, Cuttack, i.e. Respondent No. 3 in the present Original Application to swear this affidavit on his behalf. I have gone through the averments made in the Original Application as well as Order dated 26.02.2026 passed by this Hon'ble Tribunal and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records.

Handwritten signature/initials in blue ink.



Handwritten date in red ink: 27/4/26

Handwritten signature in blue ink: Dharma ranjan Panda

2. That, in reply to the averments made in Para 1 of the Original Application, it is humbly submitted that, the averments made in this paragraph to the extent that the Petitioner claims to be a public-spirited person and an inhabitant of the locality are matters of record and hence need no specific comment.
3. That, in reply to the averments made in Para-2 of the Original Application, it is humbly submitted that the contents of Para 2 regarding the location and description of land under Khata No. 879/941, Plot Nos.391, 392, 393, 395, and 400 at Mouza-Vejia under Tigiria, are matters of record. The Petitioner also admits that the land is recorded as 'Gharabari' which is recorded in the name of Respondent No. 7 and as such, the land is eligible for industrial/Commercial use. However, the allegations regarding the proximity to residential areas, national highway and public amenities are denied. It is humbly submitted that the sitting criteria regarding setting up/operation of stone crushers in the state has been laid down by the Government vide order dated 12.08.2010. The aforesaid land where the stone crusher is sought to be set up and operated by Respondent No. 7 meets the criteria as laid down by the Government vide Order dated 12.08.2010. As such, the Collector and District Magistrate, Cuttack, after causing due enquiry into the matter has granted certificate/NOC dated 20.01.2026 in

Dharama reamjan Panda



27/4/26

favour of Respondent No. 7 to facilitate him to obtain CTE / CTO from the State Pollution Control Board, Cuttack for setting up the crusher unit over the scheduled land.

Copy of the sitting criteria as laid down by the Government vide order dated 12.08.2010 is annexed herewith and marked as ANNEXURE-A/5.

Copy of the certificate/NOC dated 20.01.2026 granted in favour of Respondent No. 7 by the Collector & District Magistrate, Cuttack is annexed herewith and marked as ANNEXURE-B/5.

4. That, in reply to the averments made in Para-3 & 4 of the Original Application, it is humbly submitted that, the contents of Para 3 regarding the commencement of construction in April, 2025 and the filing of representations are admitted. However, the anticipation of the Petitioner regarding potential environmental degradation in future is without any scientific basis. It is pertinent to mention that in pursuance to the Petitioner's representation, the Collector & District Magistrate, Cuttack directed the Tahasildar, Tigiria to cause an enquiry into the grievance raised by the Petitioner vide letter No. 425, dated 05.05.2025. In response, the Tahasildar, Tigiria vide letter No. 2060, dated 15.05.2025 informed the Collector, Cuttack that a joint enquiry had been conducted by the Revenue Supervisor, Tigiria,

Dharmarajan Panda



27/4/26

Revenue Inspector, Nuapatna & Tahasildar, Tigiria into the matter & it was found that :

- a) The proposed stone crusher unit is adjacent to Government road as per trace map attached.
- b) There is not any obstruction of flow of natural water source by the proposed crusher unit.
- c) The distance of authorized habitation, educational institute, hospital, court and public offices are available more than 500 meters away by road from the proposed plot for crusher unit.
- d) There is no negative consequence is perceived at this point of time.

Copy of letter dated 05.05.2025 issued by the Collector, Cuttack addressed to the Tahasildar, Tigiria is annexed herewith and marked as ANNEXURE-C/5.

Copy of letter dated 15.05.2025 issued by the Tahasildar, Tigiria addressed to the Collector, Cuttack is annexed herewith and marked as ANNEXURE-D/5.

5. That, in reply to the averments made in Para-5 of the Original Application, it is humbly submitted that, the Respondent No. 7 has been granted Consent to Establish (CTE) by the State Pollution Control Board (SPCB) Odisha Cuttack, vide No- 290/SC-252, dated 22.01.2026. The guidelines issued by the CPCB in the year 2023 apply to stone crushers which have already started operations. Accordingly if and when the stone crusher starts operation

Dharmarajan Panda



27/6/26

5

on the land in question it shall be ensured that there is complete compliance to the said guidelines.

Copy of CTE granted by Odisha State Pollution Control Board dated 22.01.2026 is annexed herewith and marked as ANNEXURE-E/5.

6. That, in reply to the averments made in Para-6 & 7 of the Original Application, it is humbly submitted that, the allegations in this para that the unit is causing severe air pollution, dust emissions, noise pollution and environmental degradation affecting nearby residents, agricultural fields, and water bodies are factually incorrect and misleading as the unit is currently in the construction/establishment phase for which it has been granted with a valid CTE from the OSPCB and the unit has not yet commenced crushing operations.
7. That the facts stated and averments made in different paragraphs of this affidavit are based on document(s) and record(s) available and the deponent believes the same to be true and correct to the best of his knowledge.

Identified by

Advocate

Dharmarajan Panda
27/01/26
DEPONENT

TAHASILDAR
TIGIRIA



27/1/26

6

Solemnly affirm before me by _____, who is identified before me by _____, ASO of Advocate General's Office whom I personally known.

This the _____ day of _____, 2026.

OATH COMMISSION / NOTARY PUBLIC, CUTTACK

CERTIFICATE

Certified that due to non-availability of cartridge papers thick white papers are used.

Cuttack

Date:- 27/4/2026 ADDL. GOVT. ADVOCATE.



27/4/26
P.C. DAS
ADV. & NOTARY

27/4/26
P.C. DAS
ADV. & NOTARY

7

Annexure-1/5

6

Government of Orissa
Forest and Environment Department



ORDER

Bhubaneswar, Dated the

No. ENV.1-19/2010 18226 F&E, In exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with rule 4 of the Environment (Protection) Rule, 1986 and the notification of the Government of India in the Ministry of Environment and Forests (Department of Environment, Forest and Wildlife), No. SO-152(E), dated the 10th February 1988 and in super-session of order issued by the Government of Orissa in the Forest and Environment Department No.1309-Env-1-55/2003/F&E, dated the 1st August, 2006 and No.9507-Env-1-80/97-F&E, dated the 13th May 1998, the State Government do hereby issue the following directions to the persons carrying on the operation of Stone Crushers in the State, namely:

1. All stone crusher units shall install adequate dust suppression and air pollution control systems so that the Suspended Particulate Matter measured between 6 to 10 mtrs. from any process equipment shall not exceed 600µg/m³ and shall implement all pollution control measures as notified under the said Act by the Ministry of Environment and Forests (M/oEF), Government of India from time to time.
2. No stone crusher unit shall be allowed to operate within 500* mtrs from the established authorized habitation, educational institution, hospitals, courts and public offices. The stone crusher will not be considered to be violating the siting criteria, if new habitation comes up within the restricted area of 500 mtrs after consent to establish is granted by the State Pollution Control Board.
3. No stone crusher shall be established / operated within 200 mtrs from the State Highway (SH) and National Highway (NH).
4. No stone crusher shall be allowed to operate within 1 km from the Municipality / NAC area as notified by the Government of Orissa.
5. Permission for temporary stone crusher exclusively for construction of NH/SH may be allowed for the construction period.
A green belt of tall long foliage trees shall be created along the boundary of the crusher units.
The District Collector shall ensure that no stone crusher continue to operate in violation of these directions beyond 3 months of issue of this notification. They shall ensure physical closure/ demolition of said stone crusher units which do not comply with the directions as above.

EE(N)
Sd/-
13/7/10
13/7/10
N.B.:

The distances will be measured point to point, as the crow flies.

By order of the Governor
U.N.Behera,
Principal Secretary to Government

Memo No. 18227 F&E., Dated 6.8.10

Copy forwarded to the Director of Printing, Stationary and Publication, Madhupatna, Cuttack with a request to publish the order in an extraordinary issue of the Orissa Gazette and supply 100 copies of the order to this Department.


Director, Environment-cum-Special Secretary to Govt.

Memo No. 18228 F&E., Dated 6.8.10

Copy forwarded to all Department/ All Heads of the Departments/ All Revenue Divisional Commissioners for information and necessary action.


Director, Environment-cum-Special Secretary to Govt.

Memo No. 18229 F&E., Dated 6.8.10

Copy forwarded to all Collectos/ All Superintendents of Police for information and necessary action.


Director, Environment-cum-Special Secretary to Govt.


Memo No. 18230 F&E., Dated 6.8.10

Copy forwarded to P.S. to Chief Minister, Orissa/ P.S. to Chief Secretary/ P.S. to Agriculture Production Commissioner/ P.S. to Principal Secretary to Government, Forest and Environment Department for kind information of Chief Minister/ Chief Secretary/ A.P.C./ Principal Secretary, F & E Department respectively.


Director, Environment-cum-Special Secretary to Govt.

Memo No. 18231 F&E., Dated 6.8.10

Copy forwarded to the Chairman, Central Pollution Control Board, New Delhi/ State Pollution Control Board, Bhubaneswar for kind information.


Director, Environment-cum-Special Secretary to Govt.

Memo No. 18232 F&E., Dated 6.8.10

Ten (10) copies for guard file.


Director, Environment-cum-Special Secretary to Govt.

9

ANNEXURE-B/5

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE: CUTTACK
(Touzi & Loans Section)

Order No. 91 /Date. 20.01.2026

This is to certify that one Sri Krushna Chandra Swain S/o- Bansidhar Swain, AT-Trisulia, PO-Bhrahmanigaon, PS.-Barang, Dist-Cuttack proprietor of M/s. Maa Kochilasuni Enterprises Unit-I has applied for NOC to install a stone crusher unit at Mouza-Vejia pertaining to Plot No.391 area-Ac.0.37 dec, Plot No.392 area-Ac.0.90 dec., Plot No.393 Area-Ac.0.24 dec., Plot No.395 Area-Ac.0.36 dec. & Plot No.400 Area-Ac.0.51 dec. Kissam-Gharabari under khata No-879/941 under Tigiria Tahasil of Cuttack district. Tahasildar, Tigiria & I/c-D.F.O, Athagarh Forest Division has reported in their enquiry report that ;

- (i) There is no educational institution, hospital, courts and public offices within 500 m. radius from the proposed crusher unit. The actual distance of hospital is 8 K.M, distance of court is 08 K.M, distance of educational institution is 1 K.M., distance of land allotted under FRA/ lease scheme is 600 M.,
- (ii) The distance of the proposed crusher unit from SH is 2.5 K.M.
- (iii) NAC/ Municipality is located 20 K.M away from the proposed crusher unit.
- (iv) There is agricultural land present within 500 m. radius of the proposed crusher unit.
- (v) There are 07 families of hamlet Badavejia reside within 500 M. of the proposed crusher unit.
- (vi) Aforementioned plots are neither notified U/S-30 of Odisha Forest Act nor find place in the DLC.

Further, the proprietor has given his consent in the shape of an affidavit by mentioning that the proposed crusher unit shall set up at a distance of more than 500 meter from authorized habitation & he shall abide with the sitting criteria and guideline of State Government presently in force and to be framed for time to time in this regard.

In view of the above, after due consideration of report of Tahasildar, Tigiria, I/c-D.F.O, Athagarh Forest Division & consent of the proprietor, **No Objection Certificate** is hereby granted to facilitate the proponent to bring CTE/CTO from RO, SPCB, Cuttack & setting up the crusher unit in favour of the applicant following terms and conditions.

- i. The Applicant/Proprietor of the Crusher Unit to keep transit passes in Form-Y (as per OMMC Rule, 2016) ready in support of the quantity of stone material kept in the crusher unit area for verification by the jurisdictional Sub-Collector/Tahasildar/R.I or any higher Officials at any time as per rule 54 of OMMC Rules, 2016.
- ii. The Applicant/Proprietor of the Crusher Unit shall file a quarterly return to the Tahasildar Tigiria as well as Mining Officer, Cuttack regarding the quantity of stone material used by Crusher Unit during the said quarter & an annual return every year without fail.
- iii. R.I shall visit the crusher unit at least once in every fortnight & Mining Officer, Cuttack at least once in every month to ascertain the legality of keeping stone materials by verifying transit passes with respect to minor minerals stacked inside the Crusher Unit as per Govt. In R&DM Department Letter No 20303, Dtd. 22.06.2020.
- iv. Tahasildar, Tigiria shall visit the crusher unit & submit a report to the undersigned ensuring about the distance of crusher unit from hamlet Badavejia.
- v. The Applicant/Proprietor shall adhere all the criteria of Govt. of Odisha Forest and Environment Deptt. Order No-18226/ F&E Dt.06.08.2010 and 19811/F&E Dt.09.11.2015 respectively and other guidelines issued from time to time.

TRUE COPY ATTESTED

Tahasildar, Tigiria

- vi. The Proprietor shall implement all pollution measures and guideline issued by central Pollution Control Board, State Pollution Control Board and Forest, Environment & Climate Change Department, Odisha.
- vii. The Applicant/Proprietor shall create a green belt of tall long foliage trees around the boundary of the crusher unit.
- viii. The village roads/approach roads damaged by plying of heavy vehicles carrying black stones from the Crusher Unit, the repairing cost shall be borne by the Proprietor of said Crusher Unit.

The provisional **No Objection Certificate** granted vide this office order no.1171/ dtd.12.12.2025 is hereby cancelled.

The undersigned reserves all right to revoke/cancel the **No Objection Certificate** at any time without assigning any reason thereof for the interest of Govt. and General Public or violation of any conditions mentioned above, instruction of Revenue & DM, Department, Odisha and rules and regulations of the OMMC Rules, 2016, OMCC (Amendment), 2022 and to be framed time to time under this rule.


Collector & District Magistrate,
Cuttack

Memo No. 92 /Dt. 20.01.2026 //

Copy to Sri Krushna Chandra Swain S/o- Bansidhar Swain, AT-Trisulia, PO- Bhrahmanigaon, PS.-Barang, Dist-Cuttack for information and necessary action. He is instructed to comply the conditions stipulated by the State pollution Control Board, Odisha in their consent to establish order.


Collector & District Magistrate,
Cuttack

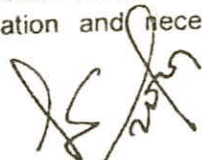
Memo No. 93 /Dt. 20.01.2026 //


Copy to DFO, Athgarh for information and necessary action.


Collector & District Magistrate,
Cuttack

Memo No. 94 /Dt. 20.01.2026 //

Copy to the Member Secretary, State Pollution Control Board, Orissa Parivesh Bhawan 118, Nilakanthanagar, Unit-VIII, Bhubaneswar-751012 for information and necessary action.



Collector & District Magistrate,
Cuttack

TRUE COPY ATTESTED

Tahsil Magistrate

11

Memo No. 95 /Dt. 20.01.2026 //

Copy to Regional Officer, SPCB, Suryavihar, Link Road, Cuttack for information and necessary action.


Collector & District Magistrate,

Cuttack

Memo No. 96 /Dt. 20.01.2026 //

Copy forwarded to General Manager, DIC/Concerned Executive Engineer, TPCODL/Chief Inspector of Factories & Boilers, Odisha /Sub-Collector, Athgarh/Tahasildar, Tigiria for information and necessary action.


Collector & District Magistrate,

Cuttack

TRUE COPY ATTESTED


Tahasildar, Tigiria

12

Annexure-C/5

D.A. Ghisara ce
R.S and R-1
to enquiry and report.
to
06/5/25-

OFFICE OF THE COLLECTOR, CUTTACK
(TOUZI & LOANS SECTION)

No 425 /Touzi. Dt. 05.05.2025

The Tahasildar, Tigiria

Sub: - Forwarding allegation petition filed by Sri Keshab Jena & others against Sri Krushna Chandra Swain, who is going to set up one stone crusher at Mouza-Vejia under Tigiria Tahasil of Cuttack District.

Sir,

Enclosed find herewith allegation petition filed by Sri Keshab Jena & others against Sri Krushna Chandra Swain, who is going to set up one stone crusher at Mouza-Vejia under Tigiria Tahasil of Cuttack District which is self-explanatory. I am to request you to cause an enquiry into the contents of the allegation and furnish necessary enquiry report through Sub-Collector, Athagarh to this office for taking further needful action at this end.

Enclosure: - As above

Yours faithfully,

[Signature]
Asst. Collector, Touzi & Loans
Collectorate, Cuttack

Memo No. 426 /Touzi. Date 05.05.2025

Copy forwarded to the Sub-Collector, Athagarh for information and necessary action.

[Signature]
Asst. Collector, Touzi & Loans
Collectorate, Cuttack

OFFICE OF THE TAHASILDAR, TIGIRIA

No. 1910 /Date. 06.05.25...

Copy forwarded to R.D. Nuapatra for information and necessary action. He is directed to submit his report within seven (7) days for further action at this end.

[Signature]
Tahasildar Tigiria.



OFFICE OF THE TAHASILDAR, TIGIRIA

Letter No. 2060 / Date. 15.05.2025

To

The Assistant Collector, Touzi & Loans, Collectorate, Cuttack

Sub:- Compliance report on the grievance petition filed by Keshab Jena and others.

Ref:- Your Office letter no. 425, Dtd. 05.05.2025,


Sir,

With reference to the letter on the subject cited above, I am to enclose herewith the letter no. 1621 dtd. 07.04.2025 to Sub-Collector, athagarh regarding NOC on the sitting criteria of Maa Kochilasuni Enterprises Unit-1 Stone Crusher Unit at Vejia along with letter no. 65 dtd. 29.03.25 of RI, Nuapatna and joint field enquiry report of Revenue Supervisor, Tigiria, R.I, Nuapatna and Tahasildar(I/c), Tigiria for kind information. On verification of the joint enquiry report the following points are found.

- The proposed stone crusher unit is adjacent to Govt. road as per trace map attached.
- There is not any abstraction of flow of natural water source by the proposed crusher unit.
- The distance of authorized habitation, educational institute, hospital, court and public offices are available more than 500 meters away by road from the proposed plot for crusher unit.
- There is no negative consequence is perceived at this point of time.


This is for favour of your kind information and necessary action.

Yours faithfully


Tahasildar, Tigiria
TAHASILDAR
TIGIRIA

Memo No 2061 / Date 15.05.2025

Copy submitted to sub-collector, Athagarh for favour of kind information and necessary action.


Tahasildar, Tigiria
TAHASILDAR
TIGIRIA



OFFICE OF THE TAHASILDAR, TIGIRIA

E-Mail:- tah.tigiria@nic.in

Letter No 1621 / Date 07-04-25

To

The Sub-Collector, Athagarh

Sub: Issue of NOC on the sitting criteria of Maa Kochilasuni Enterprises Unit-1 Stone Crusher Unit at Vejia under Tigiria Tahasil.

Ref: District Office Letter No. 330 Dated. 19.03.2025.

Sir,

In inviting a reference to the above captioned subject, I am to say that One Sri Krushna Chandra Swain , Proprietor of Maa Kochilasuni Enterprises Unit-1 Stone Crusher has been applied to set up stone crusher unit at Mouza-Vejia under Tigiria Tahasil. The matter has been duly enquired by the undersigned along with , Revenue Supervisor, local RI Nuapatna and the findings are as follows:-

1. That, the proposed Plot No. 391 Area-Ac.0.37 Dec, Plot No. 392 Area-Ac.0.90 Dec, Plot No. 393 Area-Ac.0.24 Dec, Plot No. 395 Area-Ac.0.36 Dec, Plot No. 400 Area-Ac.0.51 Dec all the Kissam of Gharabari under Khata No. 879/941 of Mouza-Vejia Stands recorded in favour of Krushna Chandra Swain S/O- Bansidhar Swain and Narayan Biswal S/o- Alekha Biswal Caste-Khandayat, Village-Bramhanigaon, P.O- Baranga, P.S- Baranga Dist- Cuttack. The True Copy of the R.O.R of the applied Land Schedule is duly signed by the undersigned.(Copy Enclosed.)
2. The applicant has submitted hal Sabik Comparison of the applied plot from Major settlement office , Jobra, Cuttack (Copy Enclosed.)
3. The trace map is attached showing the proposed crusher unit along with the road for communication to the spot duly authenticated by the undersigned.
4. Spot Visit Memorandum and the original field enquiry report of RI Nuapatna is attached for favour of your kind information.
5. The Sarapancha of Bhogada Gram Panchayat has been issued a NOC to the applicant. (Photo Copy of NOC of Grampanchyat and Photo Copy of Resolution are enclosed).

Received
11.04.25

6. The distance of authorized habitation, educational institute, hospital, court and public offices are available more than 500 meters from the proposed plot for crusher unit as reported by RI Nuapatna.
7. The distance of national highway is more than 500 meters from the proposed crusher unit according to G.O. No. 18226/F&E Dated. 06.08.2010.
8. No negative consequence is perceived at this point of time. As such NOC may be issued in favour of the applicant by obtaining clarification from the State Pollution Control Board.

This is for favour of your kind information and recommendation to Collector, Cuttack for issuance of NOC in favour of the applicant.

Yours faithfully,

Tahasildar, Tigiria

Memo No 1622 /Date 07.04.25

Copy submitted to Deputy Collector (Touzi & Loans), Collectorate Cuttack for information and necessary action.

Tahasildar, Tigiria

16

70

Tahasildar
TIGIRIA
To,

OFFICE OF THE REVENUE INSPECTOR, NUAPATNA

NO: 65..... DATE: 29/03/25

The Tahasildar, Tigiria

Sub: Report on the issue of certificate relating to sitting criteria for establishment of Prop-Maa Kochilasuni Enterprises Unit-1. stone Crusher Unit at Village: Vejia

Ref: Yours' good Office Let No: 1327 dated 21/03/2025.

Sir,

As per the direction I have conducted the field enquiry and the findings of such enquiry are detailed below:

1. That, Sri Krushna Chandra Swain, Prop-Maa Kochilasuni Enterprises Unit-1, At-Vejia. Po-Nuapatna, Ps- Tigiria , Dist-Cuttack has applied to install a crusher unit over the plot No-391, 392. 393. 395 & 400 Under Khata No.: 879/941, all the above plots belongs to Kissam: Gharabari of Mouza: Vejia which stands recorded in favour of Krushna Chandra Swain, S/O: Bansidhar Swain, Narayan Biswal S/o- Alekha Biswal Caste: Khandayat. of village: Brahmigaon, P.S.- Baranga, Dist: Cuttack
The Xerox copy of the ROR is attached herewith for your kind perusal.

2. That, the trace map depicting the area proposed for stone crusher unit including the trace map of revenue road connecting to the spot for the communication is attached herewith.

The Plot details used for stone crusher unit and the revenue road connecting to the spot for the communication proposed is given as Scheduled bellow.

LAND SCHEDULED OF THE SPOT OF CRUSHER UNIT

KHATA NO	PLOT NO	AREA	KISAM	NAME OF R.T.
879/941	391	0.37	Gharabari	Krushna ChandraSwain. S/O: Bansidhar Swain. Narayan Biswal S/o- Alekha Biswal Caste: Khandayat. of village: Brahmigaon, P.S Baranga, Dist: Cuttack
	392	0.90	Gharabari	
	393	0.24	Gharabari	
	395	0.36	Gharabari	
	400	0.51	Gharabari	

3. That, the Xerox copy of NOC and G.P. Resolution copy from the Sarapanch Bhogoda GP obtained by the applicant is attached.
4. That, there is not be any obstruction to flow of natural water source if the proposed crusher unit is installed.
5. That, no negative consequence is perceived at this point of time. However, being a technical Matter, the state pollution control board may kindly be moved for clarification.
6. (i) That there is no established authorized habitation, educational institution within 500 mtrs. radius of the proposed crusher unit.
(ii) That, the distance of the proposed crusher unit from the N.H./S.H. is more than 500 mtrs.
(iii) That, the distance from NAC/Municipality limit is more than 10 KMs away from the proposed crusher unit.
(iv) The distance of the hospital, courts and public offices is approximately 8 KMs away from the proposed crusher unit.
7. That, the Regional Manager, SPCB, Cuttack may be moved to report on the matter of Environment, Pollution & the consequential measures to be adopted by the owner of the crusher unit.


29/3/25
Revenue Inspector.
Nuapatna

SPOT VISIT MEMORANDUM OF THE TAHASILDAR, TIGIRIA

I along with Revenue Supervisor, Tigiria and RI Nuapatna proceeded to Village-Vejia on Dated. 04.04.2025 and conducted field enquiry with reference to village map and ROR regarding issue of NOC on the sitting criteria on Maa Kochilasuni Enterprises Unit-1 Stone Crusher Unit at Vejia under Tigiria Tahasil applied by Sri Krushna Chandra Swain , Proprietor of Maa Kochilasuni Enterprises Unit-1 Stone Crusher Unit.

That, the proposed Plot No. 391 Area-Ac.0.37 Dec, Plot No. 392 Area-Ac.0.90 Dec, Plot No. 393 Area-Ac.0.24 Dec, Plot No. 395 Area-Ac.0.36 Dec, Plot No. 400 Area-Ac.0.51 Dec all the Kissam of Gharabari under Khata No. 879/941 of Mouza-Vejia Stands recorded in favour of Krushna Chandra Swain S/O- Bansidhar Swain and Narayan Biswal S/o- Alekha Biswal Caste-Khandayat, Village-Bramhanigaon, P.O- Baranga, P.S- Baranga Dist- Cuttack.

The proposed Stone Crusher Unit is adjacent to Govt. Road as per trace map attached.

There is not any obstruction of flow of natural water source by the proposed crusher unit.

The distance of authorized habitation, educational institute, hospital, court and public offices are available more than 500 meters away by road from the proposed plot for Crusher Unit.

The distance of the proposed crusher unit is more than 500 meters from the State High Way – 65 and there is no NAC/Municipality around the Crusher Unit in 10 Kilo Meter radius as per the information of GO No. 18226/F&E Dated. 06.08.2010.

There is no negative consequence is perceived at this point of time.

As such, NOC may please be issued in favour of the applicant after obtaining clarification from the State Pollution Control Board.


R.I. Nuapatna
4/4/25

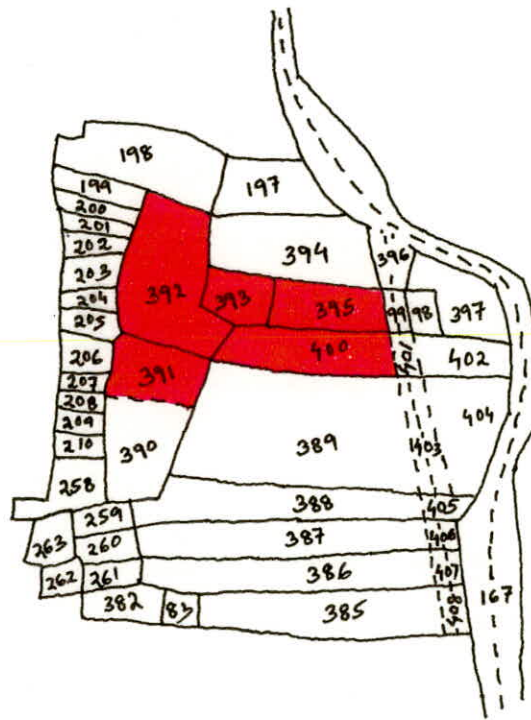

Revenue Supervisor, Tigiria


Tahasildar, Tigiria
TAHASILDAR
TIGIRIA

ENGLISH TRANSLATED PAGE OF ANNEXURE - D/5



Village - Vejia sheet No. 1
 P. S. - Tigiria No 16
 Tahasil - Tigiria No. 16
 Dist - Cuttack
 Scale: 16" = 1 mile
 Year - 1986-87



Red Mark Indicates, Khata No - 879/941

Plot NO :-	391	Gharabari	Ac. 0.37 dm.
	392	Gharabari	Ac. 0.90 dm.
	393	Gharabari	Ac. 0.24 dm.
	395	Gharabari	Ac. 0.36 dm.
	400	Gharabari	Ac. 0.51 dm.

Total Ac. 2.38 dm.

TAHASILDAR
TIGIRIA



20

ANNEXURE - E/5

TEL/ FAX: 0671-2314255
E-mail: rospcb.cuttack@ospcbboard.org
Website: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICER, CUTTACK
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 291 SC-252

Date 22.01.2026

OFFICE MEMORANDUM

In consideration of the online application no. 6258420 for obtaining Consent to Establish for M/S. MAA KOCHILASUNI ENTERPRISERS UNIT-I, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for following plant facilities and products capacities:

Stone Chips at a quantity of 4,50,000 MT/Annum.

At: Mouza Vejia, Plot No. 391, Area: Ac. 0.37 Dec., Plot No. 392, Area: Ac. 0.90 Dec., Plot No. 393, Area: Ac. 0.24 Dec., Plot No. 395, Area: Ac. 0.36 Dec. and Plot No. 400, Area: Ac. 0.51 Dec. of Khata No. 879/941, (Total Area: Ac. 2.38 Dec.), Tahasil: Tigiria (as per application form) in the district of **Cuttack** with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time. Hazardous Chemical Rules/ Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply with the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of Consent to operate under Section 25-26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3(three) months before the commercial production and obtain Consent to Operate from this Board.

P.T.O

TRUE COPY ATTESTED


Tahasildar, Tigiria



21 - 03 -
// 2 //

4. This consent to establish is subject to statutory and other clearance from Govt. of Odisha and/or Government of India as and when applicable.

SPECIAL CONDITIONS:

A. GENERAL:

1. The crusher unit shall strictly comply with the Environmental Guidelines for Stone Crusher Units published on July, 2023 by Central Pollution Control Board.
2. Industry has to maintain good housekeeping inside plant premises.
3. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
4. The industry shall develop and maintain green belt all along the periphery and vacant land available inside of the industry premises.
5. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and /or at that time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and/or information are found to have been suppressed/wrongly furnished in the application form.
6. The unit shall apply for grant of Consent to Operate to Regional Office, Cuttack with adequate fee, three months before commercial operation of the industry.

B. WATER POLLUTION:

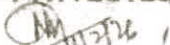
1. Domestic waste water shall be discharged to septic tank followed by soak pit constructed as per BIS specification.
2. There shall not be any discharge of waste water without treatment to outside the factory premises.

C. AIR POLLUTION:

1. Dust containment cum suppression system shall be provided at all potential dust generating points.
2. The unit shall provide wind breaking wall of adequate heights in appropriate place.
3. The unit shall construct metalled road inside the premises.
4. The suspended particulate matter measured between 6-10 meters from any process equipment of stone crushing unit shall not exceed $600 \mu/m^3$.
5. The DG set shall be installed in an acoustically designed enclosures to control noise level as per Environment (Protection) rules, 1986. Adequate stack height shall be provided to DG sets as per the following formula: $H = h + 0.2 \sqrt{KVA}$, where h = Height of the building where it is installed in meter, KVA = Capacity of D.G Set, H = Height of the stack in meter above ground level.

Contd....

TRUE COPY ATTESTED



22



II III

- 6. Conveyor belts shall be covered with corrugated GI sheets.
- 7. Minimum drop height shall be provided at discharged chutes to minimize fugitive dust.
- 8. Water sprinklers shall be installed at potential dust generating points and at internal road to control fugitive emission with adequate designed nozzles.

D. SOLID WASTE:

- 1. Solid wastes shall be kept inside the factory premises or suitably disposed off in such a manner without causing any nuisance or environmental pollution in the surroundings.
- 2. The stone dust generated from the unit shall be handled in a proper manner to minimize fugitive dust emission. Transportation of the dust shall be carried out in covered trucks.

[Signature]
REGIONAL OFFICER

To

Sri Krushna Chandra Swain, Proprietor,
M/s. Maa Kochilasuni Enterprisers Unit-I,
At/P.O.: Brahmanigaon, P.S.: Baranga,
Dist: Cuttack, Odisha.

Memo No. _____ / Dt. _____

Copy forwarded to:

- 1. The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
- 2. The Collector & District Magistrate, Cuttack
- 3. The Divisional Forest Officer, Cuttack
- 4. The General Manager, District Industries Centre, Cuttack
- 5. Copy to Guard file.

REGIONAL OFFICER

TRUE COPY ATTESTED

[Signature]
Tahsildar, Jharia